

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

201. C.P. (IB)/119(MB)2024

**IN THE MATTER OF**

Janaseva Sahakari Bank Limited

... Petitioner

Vs

RK Patil Infraprojects Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 26.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Yachika Jain (VC)

For the Respondent: Counsel for the Respondent

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**ORDER**

Counsel for the Respondent submits that he has not received the copy of the Petition. Counsel for the Petitioner is directed to supply the copy of the Petition to the Respondent. Counsel for the Respondent is directed to file reply by serving an advance copy on the Counsel for the Petitioner. Adjourned to **13.05.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/